

**GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS  
DEPARTMENT OF POSTS**

**LOK SABHA  
UNSTARRED QUESTION NO.3980  
TO BE ANSWERED ON 10<sup>TH</sup> AUGUST, 2016**

**SMUGGLING THROUGH POST OFFICES**

3980. DR. GOKARAJU GANGA RAJU:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether banned items such as arms and narcotics are being transported/sent by smugglers to India through Foreign Post Offices;
- (b) if so, the details thereof;
- (c) the measures the Government have taken to identify such banned items from being delivered in India; and
- (d) the action taken against the receivers of such parcels from FPOs?

**ANSWER**

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS &  
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS  
(SHRI MANOJ SINHA)**

(a) & (b) In the year 2015-16, 46 blank firing pistols, 03 blank firing revolvers, 07 barrels and 2 Pneumatic cylinders were seized at Foreign Post office, Delhi and in the year 2016-17, 1.02 Kg. of Drugs (N-Methyl-3, 4-Methylene-dioxy Amphetamine) were seized at Foreign Post office, Mumbai by the Customs Department.

(c) & (d) The Customs field formations keep constant vigil on the illicit imports/ smuggling through ports, airports, land Custom Stations, Inland Container Depots, Foreign Post offices and Courier Terminals; The Directorate of Revenue Intelligence (DRI) issues alerts and modus operandi circulars from time to time to prevent any kind of smuggling. On detection of smuggling, strict action is taken against the offenders in accordance with the provisions of Customs Act, 1962.

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